

**HIGH COURT OF JUDICATURE AT ALLAHABAD
AMENDMENT (Admin. 'G-I') SECTION
NOTIFICATION**

NO. 348 VIIIc,

Allahabad, Dated: 19-09-2018

Correction Slip No. 262

In exercise of the powers conferred by Article 225 of the Constitution of India and all other powers enabling it in this behalf, the High Court of Judicature at Allahabad is pleased to make the following amendment in Allahabad High Court Rules, 1952 Volume I., with effect from the date of its publication in the Official Gazette.

'Allahabad High Court (Amendment) Rules, 2018.'

1. **Title and commencement:-** (i) These rules shall be called "Allahabad High Court (Amendment) Rules, 2018."

(ii) These rules shall come into force from the date of their publication in the official gazette of the Government.

2. **Definition:-** The rule means "Allahabad High Court Rules, 1952."

3. **Amendment in sub-Rule (3) of Rule 18 of Chapter XVIII:-** The provisions of sub-Rule (3) of Rule 18 of Chapter XVIII of the Rules of the Court, 1952, Vol. I, shall be amended as follows:-

Amendment
<p>18. Application for bail.-</p> <p>(3) Save in exceptional circumstances-</p> <p>(a) No bail application shall be placed before the Court unless notice thereof has been given to the Government Advocate and a period of two days has elapsed from the date of such notice.</p> <p>(b) If the application for bail has not been moved within seven days after the expiry of the aforesaid period of two days the applicant or his counsel shall give two days previous notice to the Government Advocate as to the exact date on which such application is intended to be moved.</p> <p>(c) Where the prayer for bail is contained in a petition of appeal or application for revision, notice thereof may be given to the Government Advocate the same day prior to the hearing of such petition or application and the fact of such previous notice having been given, shall be endorsed on such petition or application. Alongwith such notice a certified copy or one attested to be true by the counsel, of the Judgment appealed from or sought to be revised shall also be given to the Government Advocate.</p>

By Order of the Court

↓

Registrar General

NO. 14157

Allahabad, Dated: 19-09-2018